## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 128/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: Mr. Rasik Zumberlal Luniya & Ors.

V/s.

M/s. Anand Shelters Developers And Builders Pvt. Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
21	Minalghi Ninbalar on behalf of S.D.ISRANI LAW CHAMBERS	Adv. for Rypondent	Minhalas

## ORDER CP No. 128/397-398/CLB/MB/MAH/2013

- When the matter was called only the Learned Counsel of the Respondent is present and no one is present from the side of the Petitioner.
- Vide an Order of this Bench dated 05.04.2017, it was directed to the Respondents to file Reply within 15 days time. However, admittedly the Reply has not been filed, seeking further time. Granted.
- 3. Last chance is given to the Respondents to file the Reply and serve a copy to the other side on or before 30.05.2017.
- Thereafter the matter is listed for hearing on 3<sup>rd</sup> July, 2017.

Dated: 03.05.2017

Sd/
M.K. Shrawat

Member (Judicial)